

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.317**

IA-5356/2021

In

IB-551(ND)/2021

**IN THE MATTER OF:**

M/s. Kotak Mahindra Prime Ltd.

**Vs.**

Mrs. Pavan Kapoor

**.... APPLICANT/PETITIONER**

**....PERSONAL GUARANTOR**

**SECTION**

**U/s 95**

**Order delivered on 16.11.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**


For the Applicant : Mr. Davender Kumar, Advocate for applicant/  
liquidator

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble  
Members.

Put up on 14.12.2022.



**(Court Officer)**

**Court-III**